

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-260(ND)/2017

IN THE MATTER OF:
Ms. Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the Liquidator

:
:Mr. Mritunjay, Adv. along with
Mr. Abhishek, Liquidator in
person in IA/2782/2023

ORDER

IA/2782/2023

This application has been filed by the Liquidator seeking extension of time of liquidation period by 12 months with effect from 12.05.2023.

We have heard the submissions made by the Counsel for the Liquidator and also perused the application. In view of the facts and circumstances of the case and in view of pending litigation, we deem it appropriate to grant 6 months' extension with effect from 12.05.2023.

IA disposed off.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)